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**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU
Hearing through video conferencing**

**T.A. No. 62/3260/2020
(SWP No. 2625/2019)**

This the 07th day of May 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

1. Mst Fareeda, aged 50 years, Wd/o Late Abdul Samad Parray.
2. Waseem Samad Parray, aged 25 years, S/o Late Abdul Samad Parray
Both residents of Manigam Handwara.

.....Applicants

(Advocate:- Mr. Rizwan-ul-Zaman proxy for Mr. G.Q. Bhat)

Versus

1. State of J&K through Commissioner/Secretary to Govt Agriculture Department, Civil Secretariat, Srinagar/Jammu.
2. State of J&K through Commissioner/Secretary to Govt. Agriculture Production Department J&K Civil Secretariat, Srinagar/Jammu.
3. State of J&K through Commissioner/Secretary to Govt. General Administrative Department, J&K, Civil Secretariat, Srinagar/Jammu.
4. Director, Agriculture Department, Kashmir, Srinagar.
5. Deputy Commissioner, Kupwara.
6. Additional Deputy Commissioner, Kupwara.
7. Assistant Commissioner, Revenue, Kupwara.
8. Chief Agriculture Officer, Kupwara.
9. Inspector General of Police CID, J&K Srinagar.
10. Senior Superintendent of Police, P.D. Handwara.

...Respondents

(Advocate: Mr. Amit Gupta, ld. AAG)

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O R D E R [O R A L]

(Hon'ble Mr. Anand Mathur, Member-A)

The present petition has been filed seeking appointment of the applicant no. 2, Mr. Waseem Samad Paray on compassionate ground in the respondent department. Learned counsel for the applicant has referred a communication dated 02.01.1996, (Annexure-I) wherein it has been mentioned SRO-43 was favour of the applicant no. 1, wife of the deceased and where she has been surrendered his claim in favour of the applicant no. 2. Learned counsel for the applicant further submits that the case of the applicant has not been considered by the respondents in the light of this communication till date and at this stage, seeking a direction to the respondents to consider the case and dispose of the same within a shortest possible time since the applicants are at verge of starvation.

2. Looking into the limited plea made by learned counsel for the applicant, we direct the respondents to treat this petition as representation of the applicants and consider the case of the applicants within a period of one month from the date of receipt of a certified copy of this order by way of a reasoned and speaking order under intimation to the applicants. It is made clear that we have not commented anything on the merits of the case while disposing of the case.

3. Accordingly, T.A. is disposed of. There shall be no order as to costs.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**